

DY.No. 602/96, DY.No. 1246/96, DY.No. 2280/96, DY.No. 2333/96, DY.No. 2579/96
DY.No. 3457/96, DY.No. 3568/96, DY.No. 4435/96, DY.No. 4748/96, DY.No. 4500/96
DY.No. 5317/96, DY.No. 3453/96, DY.No. 6156/96, DY.No. 7766/96, DY.No. 8116/96
DY.No. 949/97, DY.No. 3008/96

Dated : 28.11.97

None present. The office to register the O.A. subject to objections.

Issue notice to the counsel for both ^{applicant & answer} sides to appear on 02.02.98 for removal of objections and to argue regarding admission.

(P.P.Srivastava)
Member(A)

(R.G.Vaidyanatha)
Vice Chairman

prb/-

Per Tribunal - 02-2-98

As no Division Bench is available the matter is adjourned to 23-02-98.

NO
for registration

Dated: 23-2-98 (25)

Notice has been given to the applicant. None appeared.

Objections are not removed. Application is dismissed for non prosecution.

Order of judgment (despatched to Applicant & dependent (s) on 19/03/98)

01/04/98

(P.P. Srivastava) (R.G. Vaidyanatha)
M(A) Vc